

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (VACATION BENCH)

2. IA3281/2024 IN (IB)-583(ND)/2023

IN THE MATTER OF

M/s. Adamya Export and Import Pvt. Ltd.

Vs.

M/s. Aadhar Infra Holding Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

SH. ASHISH VERMA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

| | |
|---------------------|------------------------|
| For the Petitioner: | Adv. Manvi Jain (VC) |
| For the Respondent: | Adv. Manav Goyal (VC) |
| IRP in person: | Mr. Harish Taneja (VC) |
| For the IRP: | Adv Parul (VC) |

ORDER

I.A. 3281/2024

The present application has been filed by the RP under Section 12A seeking withdrawal of the petition on the ground that the matter has been settled between the parties. The settlement agreement dated 19.06.2024 has been placed on record. After settlement having been arrived at between the parties and the submission of the RP that all the requirements of Regulation 30A of CIRP Regulations having been fulfilled. In view thereof, the Company Petition and also the present I.A. is disposed of.

Sd/-
ASHISH VERMA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)